

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.3139-3140/2015

(Arising out of impugned final judgment and order dated 25/09/2014 in WA No.898/2014 and WA No.923/2014 passed by the High Court Of Madras At Madurai)

S. NIHAAL AHAMED

Petitioner(s)

VERSUS

THE DEAN VELAMMALMEDICAL COLLEGE HOSPITAL
AND RESEARCH INSTITUTE AND ORS.

Respondent(s)

(With interim relief and office report)

WITH SLP(C) Nos.10354-10355/2015 (With Office Report)

Date : 22/09/2015 These petitions were called on for hearing today.
CORAM :HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE C. NAGAPPANFor Petitioner(s) Mr. Ajmal Khan, Sr. Adv.
Mr. E. Mohamad Abhas, Adv.
Mr. A. Lakshminarayaman, Adv.
Mr. S.C.V. Vimal Pani, Adv.
Mr. J.B. Janath Ahmed, Adv.
For Mr. V. Ramasubramanian, Adv.Mr. Beno Bencigar, Adv.
For Mr. Sanjay Kumar Visen, Adv.For Respondent(s) Mr. Krishnan Venugopal, Sr. Adv.
Mr. S. Ravi Shankar, Adv.
Ms. Sangita Singh, Adv.
Mr. Shivendra Singh, Adv.Mr. Gaurav Sharma, Adv.
Mr. Prateek Bhatia, Adv.UPON hearing the counsel the Court made the following
O R D E R

Arguments concluded.

Orders reserved.

(Sanjay Kumar-II)
Court Master(Indu Pokhriyal)
Court Master